

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

CP/CA No. 411(ND)/2017

**IN THE MATTER OF:**

**Suraj Miglani & Anr.  
Vs**

.... **APPLICANT / PETITIONER**

**Luvkush Realtors Pvt. Ltd. & Ors.**

.... **RESPONDENT**

**SECTION:**

**Under Section 241**

**Order delivered on 2/ .12.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR  
Hon'ble President**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the PETITIONER**

:- Ms. Sridevi Pannikar, Advocate  
Ms. Charu Rustogi, Advocate

**For the RESPONDENT No. 1, 2 & 3**

:- Mr. Sonal Anand, Advocate  
Mr. Aayush Sai, Advocate

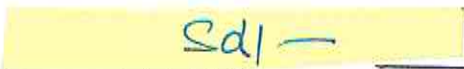
**For the RESPONDENT No. 4**

:- Mr. Manoj Kumar Garg, Advocate  
Mr. Siddhartha Pat, Advocate

**ORDER**

Learned Counsel for the respondent requests for some time to file reply within four weeks with a copy in advance to the Learned Counsel for the Petitioner. Rejoinder, if any, be filed within two weeks thereafter.

List on 15<sup>th</sup> February, 2018

  
**CHIEF JUSTICE M. M. KUMAR  
PRESIDENT**

  
**DEEPA KRISHAN  
MEMBER (TECHNICAL)**